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necessity to import at high cost designs from abroad:

- (b) whether there is any plan to utilise Indian engineering talent for the purpose of making basic designs of instruments and equipments; and
 - (c) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI (SHRI FAKHRUDDIN ALI AHMED): (a) to (c). It has always been Government's endeavour to progressively reduce the necessity for import of know-how and design documentation in various fields of manufacture. The National Laboratories under the Council of Scientific and Industrial Research are constantly engaged on undertaking basic research and developing designs for pilot plants for various' types of equipment and instruments Industrial undertakings, both in the public and private sectors are being encouraged to set up their own Research & Development Cells. Each proposal for import of technical know-how and design documentation is carefully scrutinised with a view to excluding the import of such designs and engineering services as are or could be rendered by consultancy engineering organisations within the country. With a view to give fullest scope to the indigenous engineering talent and consultancy engineering services, it has been decided that foreign consultancy services should be permitted only in fields where Indian consultancy services are not available and, even in such cases, Indian consultancy firms are sought to be associated from the very beginning.

MALVIYU COMMITTEE REPORT ON SMALL INDUSTRIES

♦29. SHRI R. P. KHAITAN : SHRI PRANAB KUMAR MUKHERIEE:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to

- (a) whether the recommendations made by the Malviya Committee on coordination and uniform growth of small scale sector have been accepted by Government;
 - (b) if so, the details thereof; and

(c) the extent to which the recommendations.' of the Committee have been implemented and the reasons for not implementing the other recommendations?

to Questions

THE MINISTER OF INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS <SHRI FAKHRUDDIN ALI AHMED): (a) to (c). A statement is laid on the Table of the House. [See Appendix LXXI. Annexure No. 2.1

30. [Transferred to the 3rd March, 1970.]

ENTRY INTO RAILWAY PLATFORMS THROUGH TICKETS

1. SHRI THILLAI VILLALAN SHRI KANCHI KALYANASUNDA-RAM : SHRI D. S SrVAPRAKASAM : SHRI G. P. SOMASUNDARAM:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the rule regarding the entry into railway platforms through tickets only has been relaxed at any time in any place during the last three months; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) No.

(b) Does not arise.

RECOVERY OF RENT FOR QUARTERS FROM MAZDOORS AT ITWARI

- 2. SHRI A. C. GILBERT: Wiil the Minister of RAILWAYS be pleased to state:
- (a) whether thirty units of residential quarters were allotted to the mazdoors during departmental working of goods handling contract at Itwari by the South Eastern Railway prior to April, 1963 and that the fair rent of Rs. 5/- per unit per month was not recovered from them;
- (b) if so, the basis on which such scale of rent for the above units' was fixed by the General Manager of that Railway in the year
- (c) whether the Divisional Superintendent, Nagpur decided on or about the 31st March 1969 to charge 'Rs. 5/- per unit per